

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4584

ANSWERED ON:17.12.2009

. COMPENSATION FOR ACQUISITION OF LAND

Hamsrajbhai Shri Radadiya Vitthalbhai ;Vasava Shri Mansukhbhai D.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

(a): the amount of compensation paid to the farmers whose land was acquired by the Oil and Natural Gas Corporation (ONGC) and Oil PSUs during the last three years;

(b): whether the Government has received any complaints regarding non- adherence of land acquisition rules for providing the compensation by these companies;

(c): if so, the details thereof; and

(d): the action taken thereon?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA)

(a): Oil & Natural Gas Corporation Ltd. (ONGC) has paid an amount of Rs. 176 Crores since 2001-02 as compensation to farmers whose lands are acquired by ONGC.

(b) to (d): As and when any complaint is received, the same is forwarded to ONGC for appropriate action. However, ONGC has reported that the payment of compensation in ONGC is transparent and compensation is being paid to the land owners as per the rates fixed by the Revenue Authorities of respective State Governments.

As all the land acquisition exercise in ONGC is done in association with District Revenue Authorities or mutual agreement between the landowners and ONGC, no irregularities have been reported.

In case of any dispute during the process of land acquisition, the same is sorted out in association with the Revenue Authorities of the concerned State Government.